

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE BENCH AT CHENNAI

MEMORANDUM OF APPEAL

APPEAL NO. 63 of 2024 (SZ)

(Under S. 16(c) r/w S. 18(1) of the National Green Tribunal Act, 2010 and
Section 33-B of the Water (Prevention and Control of Pollution), Act, 1974)

IN THE MATTER OF

Indian Institute of Management
Bangalore,

Bannerghatta Road,

Bengaluru – 560076

Represented by

Col. S D Aravendan

Chief Administrative Officer

...Appellant

Versus

Karnataka State Pollution Control
Board

Bangalore – South

Through the Office of the Senior
Environmental Officer,

“NISARGA BHAVAN”, 3rd
Floor,

Thimmaiah Road, 7th ‘D’ Cross,

Shivanagar, Bangalore – 560010

...Respondent

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| 1. | Memo reporting compliance with the Hon'ble Tribunal's Order dated 24 September 2024 | 03 - 04 |
| 2. | Document No. 1 (COLLY): Office copy of the letter issued by the Appellant to the Respondent dated 07 October 2024 bearing Ref No. IIMB/CAO/2024-2025/673, along with a Bankers Cheque for an amount of INR 5,00,000/- | 05 - 07 |

Place: Bengaluru

Date: 14.10.2024



Advocate for the Appellant

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Thimmaiah Road, 7th ‘D’ Cross,

Shivanagar, Bangalore – 560010

...Respondent

MEMO REPORTING COMPLIANCE WITH THE HON’BLE

TRIBUNAL’S ORDER DATED 24 SEPTEMBER 2024

The Appellant humbly seeks to place on record the following:



1. The Appellant has filed the instant appeal before the Hon'ble National Green Tribunal (South Zone) (**the Tribunal**) bearing Appeal No. 63 of 2024 against the Karnataka State Pollution Control Board seeking quashing of the Final Notice dated 11 June 2024, and the Reminder Notice – 1 dated 11 July 2024 issued by the Respondent to the Appellant and the allied proceedings in connection with the alleged non-compliance of the Appellant's Sewage Treatment Plant with the legally prescribed parameters (**Impugned Proceedings**).
2. It is stated that *vide* its Order dated 24 September 2024, the Hon'ble Tribunal was pleased to grant an interim stay of the impugned order dated 11 June 2024 on the condition that the Appellant deposits 50% of the environmental compensation levied in favour of the Respondent within a period of 4 weeks from the date of order.
3. It is further stated that in compliance with the order dated 24 September 2024, on 07 October 2024, the Appellant submitted a letter dated 07 October 2024 bearing Reference No. IIMB/CAO/2024-2025/673 enclosing a Bankers Cheque for an amount of INR 5,00,000/- (Rupees Five Lakh Only) to the Respondent and received a seal of acknowledgement. A true copy of the letter dated 07 October 2024 bearing Reference No. IIMB/CAO/2024-2025/673, along with the enclosed Bankers Cheque, bearing the acknowledgement of the Respondent's office evidencing receipt of the same is being produced herewith as **Document No. 1**.

WHEREFORE, it is humbly prayed that the same may be taken on record, in the interest of equity and justice.

Place: Bengaluru

Date: 14.10.2024



Advocate for Appellant



BY HAND

Ref: IIMB/CAO/2024-2025/673

Date: 07.10.2024

To,

Member Secretary, 1045

Kind Attn CFO

The Karnataka State Pollution Control Board,

Bangalore South, 560001

'Nisarga Bhavan' 3rd Floor,

Thimmaiah Road, 7th D Cross,

Shivanagar, Bengaluru - 560010,

Represented through the Office of the Senior Environmental Officer

RECEIVED

07 OCT 2024

KSPCB, Bangalore

Subject: Compliance with the order dated 24 September 2024 in Appeal No. 63 of 2024 'Indian Institute of Management Bangalore v. Karnataka State Pollution Control Board' filed before the Hon'ble National Green Tribunal, South Zone

Dear Sir/Madam,

I write to you on behalf of Indian Institute of Management Bangalore having their registered address at Bannerghatta Road, Bengaluru - 560076:

1. Indian Institute of Management Bangalore has filed an appeal before the Hon'ble National Green Tribunal (South Zone) ('the Hon'ble Tribunal') bearing Appeal No. 63 of 2024 against the Karnataka State Pollution Control Board ('you') seeking quashing of the Final Notice dated 11 June 2024, and the Reminder Notice - 1 dated 11 July 2024 issued by you to Indian Institute of Management Bangalore and the allied proceedings in connection with the alleged non-compliance of the Indian Institute of Management Bangalore's Sewage Treatment Plant with the legally prescribed parameters ('Impugned Proceedings').
2. The matter was listed before the Hon'ble Tribunal on 24 September 2024 and the Hon'ble Tribunal was pleased to pass an order of interim stay of the impugned order dated 11 June 2024 on the condition that Indian Institute of Management Bangalore deposits 50% of the environmental compensation levied, i.e., an amount of INR 5,00,000/- in your favor within a

Atan in the



period of four weeks. The Hon'ble Tribunal also issued notice to you and your counsel accepted notice on your behalf. The matter has now been posted to 28 November 2024.

1. We are addressing this letter to you in lieu of compliance of the order dated 24 September 2024. We have enclosed a Demand Draft of amount INR 5,00,000 bearing No. 552708 drawn in favour of the Member Secretary, Karnataka State Pollution Control Board. Please note that this payment is being done under protest, and without prejudice to Indian Institute of Management Bangalore's rights and contentions available under law. Indian Institute of Management Bangalore intends to and shall proactively prosecute the Appeal in challenge to the Impugned Proceedings.
2. We request you kindly acknowledge this as compliance with the order of the Hon'ble Tribunal dated 24 September 2024.

Aravendan

Col. S.D. Aravendan

Chief Administrative Officer and
Authorised Representative of Indian Institute of Management Bangalore

कर्नल एस डी अरवेन्दन
Col S D Aravendan
मुख्य प्रशासनिक अधिकारी
Chief Administrative Officer
भारतीय प्रबंध संस्थान बंगलूर
Indian Institute of Management Bangalore
बननेरघट्टा रोड / Bannerghatta Road
बेंगलूरु / Bengaluru - 560 076

जारी करने वाली State Bank of India
Issuing Branch: IIM CAMPUS BENGALURU
कोड नं / CODE No: 40803
A/C Payee

बैंकर्स चेक
BANKERS CHEQUE

Key: QEJCEY
Sr. No: 107827

0 7 1 0 2 0 2
D D M M Y Y Y

PAY THE MEMBER SECRETARY KARNATAK ASTATE POLLUTION CONTROL BOARD

को या उनके आदेश पर

रुपये RUPEES Five Lakh Only

OR ORDER

अदा करें ₹ 500000.00

0000504552708
Name of Applicant

Key: QEJCEY Sr. No: 107827
IIM BANGALORE

AMOUNT BELOW 500001(106)

कृते भारतीय स्टेट बैंक
For STATE BANK OF INDIA

[Signature]
प्राधिकृत हस्ताक्षरकर्ता / AUTHORIZED SIGNATORY
शाखा प्रबंधक / BRANCH MANAGER

अहस्तातरणीय / NOT TRANSFERABLE

कम्प्यूटर द्वारा मुद्रित होने पर ही वैध
VALID ONLY IF COMPUTER PRINTED

केवल 3 महीने के लिए वैध
VALID FOR 3 MONTHS ONLY

₹ 1,50,000/- एवं अधिक के लिखत दो अधिकारियों द्वारा हस्ताक्षरित होने पर ही वैध है।
INSTRUMENTS FOR ₹ 1,50,000/- & ABOVE ARE NOT VALID UNLESS SIGNED BY TWO OFFICERS

॥ 552708 ॥ 0000020001 000504 ॥ 16

RECEIVED
07 OCT 2024
KSPCB, Bangalore